GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 2430 TO BE ANSWERED ON 09TH MAY, 2016

TRADE AGREEMENTS

2430. SHRIMATI K. MARAGATHAM:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether there were some suggestions during a recent consultation conducted by the Commerce Department that the Regional Comprehensive Economic Partnership (RCEP) agreement was not as extensive as the Trans Pacific Partnership (TPP) agreement where twelve areas were included compared to eight for the largest trade bloc, RCEP;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether there were also suggestions that the Government could not contemplate an agreement with the United States to counter the impact of TPP and if so, the reaction of the Government thereto;
- (d) whether a negative list which was prepared some years ago was inadequate and if so, the details thereof; and
- (e) whether there are high stakes in Free Trade Agreements and if so, the precautionary measures taken or proposed to be taken by the Government in this regard?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

a) to (b): No Madam, there was no such suggestions. The proposed Trans Pacific Partnership (TPP) agreement contains 30 Chapters and is between 12 countries namely Australia, Brunei Darussalam, Canada, Chile, Japan Malaysia, Mexico, New Zealand Peru, Singapore, United States and Vietnam. However, the proposed Regional Comprehensive Economic Partnership (RCEP) covers 16 countries which include the ten countries of ASEAN namely Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines, Singapore, Thailand and Vietnam and their six Free Trade Agreement (FTA) partners namely Australia, China, India, Japan, South Korea and New Zealand. The negotiations under RCEP covers the areas of

goods, services, investment, intellectual property, electronic commerce, competition as well as economic and technical cooperation.

- c) to d) No Madam, there are no such suggestions and no negative list was prepared for RCEP. The initial offers for Trade in Goods was submitted during November, 2015.
- e) In order to protect the interest of the domestic industry, Free Trade Agreements (FTAs) provide for maintaining sensitive/negative lists of items on which limited or no tariff concessions are granted under the FTA. In addition, in case of a surge in imports and injury to the domestic industry, a country is allowed to take recourse to the measures such as anti-dumping and safeguards.
